

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : I-1 : NEW DELHI
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No.3429/Del/2016
Assessment Year: 2010-11

DCIT,
Circle-2,
Gurgaon.

Vs Inter Continental Hotels Group (India)
Pvt. Ltd.,
11th Floor, Building No.10,
Tower C, DLF Cyber City,
DLF Phase II,
Gurgaon.

PAN: AAGCS7613G

(Appellant)

(Respondent)

Assessee by	:	Ms Suchitra Kanodia, Advocate
Revenue by	:	Shri B. Ramanjaneyulu, Sr. DR
Date of Hearing	:	07.01.2020
Date of Pronouncement	:	07.01.2020

ORDER

PER R.K. PANDA, AM:

This appeal filed by the Revenue is directed against the order dated 29.03.2016 of the CIT(A)-1, Gurgaon, relating to assessment year 2010-11.

2. The ld. counsel for the assessee, at the outset, submitted that the tax effect involved in the grounds raised by the Revenue is below Rs.50 lakhs. Therefore, in view of the recent CBDT Circular No.17/2019 dated 8th August, 2019, raising the monetary limit for filing of the appeal by the Revenue before the Tribunal to Rs.50 lakhs and the subsequent clarification of the CBDT, vide Notification dated 20th August, 2019 stating that the said Circular is applicable even to pending appeals, the appeal filed by the Revenue is not maintainable.

3. The Id. DR, on the other hand, fairly conceded that the tax effect involved in the grounds raised by the Revenue being below Rs.50 lakhs, the appeal filed by the Revenue squarely falls within the ambit of the recent CBDT Circular No.17/2019 dated 8th August, 2019 and the subsequent clarification dated 20th August, 2019.

4. After hearing both the sides, we find the tax effect involved in the grounds raised by the Revenue is admittedly below Rs.50 lakhs. Therefore, in view of the CBDT Circular No.17/2019 dated 8th August, 2019 raising the monetary limits for filing of the appeals by the Revenue before the Tribunal to Rs.50 lakhs and the subsequent clarification dated 20th August, 2019 to the effect that the said Circular is applicable even to pending appeals, the appeal filed by the Revenue is not maintainable. Accordingly, the same is dismissed.

5. However, if the Revenue at any point of time finds that the tax effect involved in the grounds of the Revenue is more than Rs.50 lakhs or that the same is falling under the exceptions provided in the said Circular, the Revenue may move necessary application for recall of this order.

6. In the result, the appeal filed by the Revenue is dismissed.

The decision was pronounced in the open court on 07.01.2020.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Dated: 07th January, 2020

dk

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMFBER

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi